

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTY-SEVENTH REPORT

(Presented on 16-11-1988)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-seventh Report.

2. The Committee met on 15 November, 1988 for—

- I. Examination of the Constitution (Amendment) Bill, 1988 (Amendment of Eighth Schedule) by Shri V. S. Krishna Iyer under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- III. Reconsideration of classification of the Electropathy System of Medicine (Recognition) Bill, 1988 by Dr. Chandra Shekhar Tripathi.
- IV. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 18 November, 1988.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1988 (*Amendment of Eighth Schedule*) by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to insert "Tulu" language in the Eighth Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to seventeen Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

[P.T.O.]

Reconsideration of the classification of a Bill

6. The Committee then considered the request of Dr. Chandra Shekhar Tripathi to reconsider their earlier recommendation giving category 'B' (*vide* Forty-eighth Report) to his Bill, namely, the Electropathy System of Medicine (Recognition) Bill, 1988 and place it in category 'A'.

7. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

Allocation of time to Resolutions

8. The Committee recommend allocation of time to resolutions as follows:—

- | | |
|---|---------|
| (1) Resolution by Shri Sriballav Panigrahi regarding setting up of a subsidiary coal company in Orissa. | 2 hours |
| (2) Resolution by Shri Shantaram Naik regarding inclusion of 'District List' in the Seventh Schedule. | 2 hours |

Recommendations

9. The Committee recommend that—

- (i) Shri V. S. Krishna Iyer be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;
November 15, 1988

Kartika 24, 1910 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1988 (Amendment of article 16) by Prof. P.J. Kurien.	63 of 1988	B	2 hours
2	The Scheduled Caste Converts (Reservation of Posts and Other Benefits) Bill, 1988 by Prof. P.J. Kurien.	76 of 1988	B	2 hours
3	The Married Women (Protection of Rights) Bill, 1988 by Shrimati Basavarajeswari.	70 of 1988	B	2 hours
4	The Banning of Sex Determination Tests Bill, 1988 by Shrimati Basavarajeswari.	75 of 1988	B	2 hours
5	The Constitution (Amendment) Bill, 1988 (Amendment of article 155) by Shri S.M. Guraddi.	90 of 1988	B	2 hours
6	The Constitution (Amendment) Bill, 1988 (Substitution of new article for article 263) by Shri S.M. Guraddi.	88 of 1988	B	2 hours
7	The Right to Work Bill, 1988 by Shri Haroobhai Mehta.	92 of 1988	B	2 hours
8	The High Court of Orissa (Establishment of a Permanent Bench at Berhampur) Bill, 1988 by Shri Somnath Rath.	108 of 1988	B	2 hours
9	The Constitution (Amendment) Bill, 1988 (Amendment of article 141) by Shri Shantaram Naik.	99 of 1988	B	2 hours
10	The Constitution (Amendment) Bill, 1988 (Amendment of article 344, etc.) by Shri Shantaram Naik.	95 of 1988	B	2 hours
11	The Constitution (Amendment) Bill, 1988 (Amendment of the Preamble) by Shri Shantaram Naik.	94 of 1988	B	2 hours
12	The Constitution (Amendment) Bill, 1988 (Amendment of article 143) by Shri Shantaram Naik.	96 of 1988	B	2 hours
13	The Foreign Visits by the President and Members of the Council of Ministers Bill, 1988 by Shri Syed Shahabuddin.	109 of 1988	B	2 hours

[P.T.O.]

1	2	3	4	5
14	The Official Languages (Amendment) Bill, 1988 (<i>Amendment of section 3</i>) by Shri Syed Shahabuddin.	111 of 1988	B	2 hours
15	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1988 by Shri Syed Shahabuddin.	113 of 1988	B	2 hours
16	The Commissions of Inquiry (Amendment) Bill, 1988 (<i>Amendment of section 5</i>) by Prof. Madhu Dandavate.	112 of 1988	B	2 hours
17	The Indian Telegraph (Amendment) Bill, 1988 (<i>Amendment of section 5</i>) by Shri Syed Shahabuddin.	110 of 1988	B	2 hours